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Title: Need to strengthen and streamline the implementation and monitoring of MPLAD Schemes.

SHRI JAYANT CHAUDHARY (MATHURA): The fourth report by the Parliamentary Committee on MPLAD Schemes has highlighted many inadequacies in its implementation. These include delays in sanctions and untimely work; poor maintenance of MPLADS assets and inadequate monitoring and inspection of projects.

The monthly Progress Reports submitted by districts do not include particulars of projects, their time line and quality. Only 40% of these reports are submitted electronically. The MPLADS work monitoring software launched in 2004 does not have data for 1270 MPs. A combined software for these two reports should be developed, which must be regularly analyzed by the Ministry. The district authorities do not have an institutionalized system of physical verification of the work done. It is, therefore, essential to set up third party monitoring of the projects. The survey of NABCONS should be immediately extended to cover all districts and agencies like CAG could also be engaged in the audit.

The projects taken up in the scheme have important local impact, and it is perceived that MPs are answerable for its implementation; it is essential that execution of this scheme must be streamlined.